

this Ordinance, and ask for the State Government's assistance in execution of the detention order, such assistance will be rendered by the State Government.

(c) Being a Central legislation, the provisions of the National Security Ordinance, 1980 are enforceable in every part of the country, except Jammu and Kashmir. The Central Government have concurrent powers to invoke the provisions of the Ordinance.

Capacity Utilisation by Multinationals and Big Houses

1361. SHRI RAM VILAS PASWAN:
SHRI CHHANGUR RAM:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any exercise has been made by Government to find out the excess capacities created by Multinationals and big houses in certain sectors and their under utilisation of the licensed capacities in other sectors;

(b) if so, the result thereof;

(c) whether Government have legalised the excess capacities created by the Multinationals and big houses;

(d) if so, reasons therefor and its likely impact on the small scale sector in so far as production of the reserved items is concerned; and

(e) the steps contemplated by Government in respect of the undertakings that have not even installed their licensed capacities or are under-utilising their capacities (with names of the undertakings)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANNANA): (a) and (b). While no specific exercise has been carried out by Government to determine excess capacities created by MRTP/FERA houses or underutilisation of licensed capacities, production by some undertakings, including

MRTP/FERA units has not been in line with licensed capacity. With a view to stimulating industrial production to sub-serve the national interest, especially in crucial areas, Government, in 1975, notified procedures for recognising installed productive capacity. In respect of MRTP-FERA units special procedures were prescribed, which stipulated the possibility of maximising exports, reasonable value-added, etc.

(c) and (d). In the light of the above, no question arises, per se, of Government legalising excess capacity. Government's objective continues to be optimum utilisation of capacity and maximising production within the framework of Government's socio-economic policies. The Industrial Policy of July 1980 reiterates this and other objectives. Government, in pursuance of the above policy, have announced measures for permitting automatic growth and for recognising installed capacities in the core, basic and export-oriented industries. The interests of the small scale industry continue to enjoy prescribed protection. In the case of MRTP and FERA units, automatic growth or recognition of installed capacity would be subject to the usual clearances

(e) Government has directed the administrative Ministries to set up monitoring groups to monitor effective utilisation and implementation of letters of intent and industrial licences granted. Where these have not been implemented within the permitted time-frames, steps would be taken to revoke or cancel the licences concerned.

Reasons for Atrocities on Scheduled Castes

1362. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any exercise to identify the major reasons for the atrocities on Scheduled Castes and other weaker sections of Society;